

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



REGN. NO. CCP 14/92 in OA 659/91

DATE OF DECISION: 8.1.1992

Banwari & Ors.

.. Petitioners.

## Versus

Shri R.C. Sharma, Divisional Railway Manager, Western Railway, Jaipur and anr.

. Respondents.

## CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. P.C. JAIN, MEMBER (A).

For the Petitioners. ... Shri V.P. Sharma, Counsel.

## JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

On the materials, it is not possible to take the view that the respondents violated the interim order dated 22.3.1991 by which the Tribunal had directed to consider engaging the applicants as casual labourer in preference to their juniors and outsiders. The copy of the order which has been produced before us, clearly shows that the respondents have obeyed the orders in other several cases for engaging the persons concerned as casual labourer. This itself is sufficient to indicate that the respondents are making honest efforts to engage the casual labours in whose favour the directions have been issued by the The only grievance of the applicants is that their juniors and outsiders have been re-engaged. In fact, it does not indicate that any outsider has been engaged. has been placed before us by the petitioners that those persons who have been engaged in pursuance to the order made by the Tribunal are juniors to the applicants. In this state of



affairs, it is not possible to take action under the Contempt of Courts Act. It is enough to dispose of this petition observing that the respondents undoubtedly will order pay the best attention to the interim/of the Tribunal dated 22.3.1991. CCP is accordingly disposed of.

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( P.C. JAIN ) MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

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